

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 608  
IB-835/ND/2020

IN THE MATTER OF:

Mr. Sanjeev Aggarwal and Ors.

...PETITIONER

Vs.

M/s. Supertech Township Project Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 19.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor

:Adv. Akshay Srivastava, Adv.  
Riddhi Jain, Adv. Adithya Ramani

For the Respondent/Corporate Debtor

:Adv. Rishi Kapoor, Adv. Prashant  
Choudhary, Adv. Divyansh Rai.

ORDER

Arguments in this matter has been commenced. Counsel for the Corporate Debtor has submitted that Corporate Debtor is keen on offering alternative premises "which are ready to move in" for amicably resolving the present matter and also counsel for the Corporate Debtor has agreed to get a meeting arranged by his client with the Financial Creditors (Home Buyers) and Home Buyers will be given an opportunity either to select or to reject the alternative "ready to move in flats" offered by the Corporate Debtor in the same project or within the vicinity.

Let Corporate Debtor take all steps and organise and conclude the meeting within next 7 to 10 days. For reporting the developments in the matter

(Anjula)

— Sel —

— Sel —

by the counsel for both the parties, let this matter be posted after two weeks and on the next date of hearing if the matter is not amicably resolved, the hearing of the arguments will be continued. Post this matter along with IA/5321/2020 on 11.10.2022.

-Sd-

(Rahul Bhatnagar)  
Member (T)

-Sd-

(P.S.N Prasad)  
Member (J)